

line that Bofors papers would be placed. If you stand by your case of irregularities, place the entire documents which will show the course of decision making right from the lowest official to the highest in the country
(*Interruptions*)

SHRI ARIF MOHAMMAD KHAN I have already said that it would not take very long. The CBI is working very fast on this matter. What Mr. Jaswant Singh pointed out was that though officially the decision was taken by the Indian Airlines Board on 30th August, he and other Members have pointed out from a document that the decision was taken on 2nd August. That is how this document is related to the deal. I leave it to your discretion in regard to placing of these two documents. Some Members have quoted extensively from these two documents. If you in your wisdom, decide that these two documents should be placed on the Table of the House, then I will abide by that
(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) In any case you can lay them on your own
(*Interruptions*)

MR CHAIRMAN No that cannot be done

PROF P J KURIEN (Mavelikara) The hon. Member Shri Jaswant Singh had gone on record, not once more than once during his speech, to say that all the papers should be placed on the Table of the House and this House, both sides received that suggestion with applause. Hence that is the consensus of this House. If at all any paper is to be laid on the Table of the House then all the papers from the very beginning, from the starting of the dialogue on the purchase upto the end should be placed on the Table of the House
(*Interruptions*)

SHRI GUMAN MAL LODHA (Pali) A controversy has arisen regarding placing of the papers and it has been left to your discretion. I think, placing of two relevant documents would be enough from the point of view of the points raised by the Members. But the principles of jurisprudence and fair

play demand that all papers should be placed. I support Mr. Chidambaram that all papers should be placed. He can produce the xerox copies of the CBI record so that nobody could say that the Minister concerned or the Government has adopted a pick and choose policy and left something to be discussed, something to be hushed and something fishy. Therefore the principles of jurisprudence warrant that all the papers must be placed on the Table of the House.

SHRI ARIF MOHAMMAD KHAN Because the Members had demanded, that is why I made this offer. I have said that the papers are with the CBI, they are not with me. But if you so direct me
(*Interruptions*)

MR CHAIRMAN All the Members of the House are demanding, all the records have to be placed on the Table. Since it is the decision of the House to place all the records on the Table, they can be placed, but it is subject to examination
(*Interruptions*)

SHRI ARIF MOHAMMAD KHAN: I have tried to clarify the points which were raised by the hon. Members

I will conclude by saying that the most important aspect for us is the enforcement of safety standards in the operation of airlines. I would like to emphasise that on the question of safety and on the question of enforcement of safety standards, no compromise will be made, no chance will be taken.

DISCUSSION UNDER RULE 193

Rise in prices in the country

MR CHAIRMAN Now we will take up the next item i.e. further discussion on rise in prices in the country raised by Prof. Saif-uddin Soz on 30.4.90

SHRIMATI GEETA MUKHERJEE (Panskura) Price rise is one of the most sensitive things. And when the Finance Minister is not here, you want me to make the

[Smt. Geeta Mukherjee]

complaint to the House I request you take it up tomorrow. (*Interruptions*)

MR. CHAIRMAN: Upto 7 O'clock we are sitting. If you all want to take it up tomorrow and want the House to adjourn early, even taken we will have to discuss this upto 6 o'clock.

(*Interruptions*)

PROF K V THOMAS (Ernakulam): We have not heard anything from the Government side about the fire accident

SHRI HARISH RAWAT (Almora): Somebody from the Government side should make a statement on this before the House adjourns

SHRIMATI GEETA MUKHERJEE I raised it in the morning What happened to that? .. (*Interruptions*)

[*Translation*]

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL) The hon Minister has said that he has asked for a report on the incident and as soon as it is received it will be laid on the Table of the House The report has not been received so far

SHRI HARISH RAWAT What type of Government is this. Till now it has not been able to get information on a local fire incident

[*English*]

MR. CHAIRMAN: I request the hon. Minister to get the information and pass it on to the House before we adjourn at six o'clock. In another five minutes, you have to get it. Because the Minister has already promised, so, one of the Ministers may try to find out this information

SHRI LOKANATH CHOUDHURY

(Jagatsinghpur): On a point of order, Sir. A serious incident has taken place. The Minister has promised... (*Interruptions*)

MR. CHAIRMAN: That is why I told that within five minutes they have to get the information.

SHRI LOKANATH CHOUDHURY: But the Minister is not present.

MR. CHAIRMAN: It is the collective responsibility Any Minister can go and find out.

SHRI LOKANATH CHOUDHURY: We have no objection, Sir, but they should come out before the closure of the House.

MR. CHAIRMAN. Before six o'clock they will inform Don't worry. Madam, you can speak for five minutes. In the meanwhile, they will get the information and pass on to you If you are not interested, then I can call somebody else

SHRIMATI GEETA MUKHERJEE: You can, Sir, if you so like. But I believe nobody will like to speak now

SHRI AMAR ROYPRADHAN (Cooch Behar): Sir, the entire House is very much anxious to know whether a second time fire has been there in Shastri Bhawan. In the early morning there was a fire

MR. CHAIRMAN: Mr. Minister, it is not necessary that the Home Minister must give the information. Anyone of you can get the information.

[*Translation*]

SHRI DEVI LAL: The hon. Home Minister is not present as he is sick.

[*English*]

MR. CHAIRMAN: Whether it is yes or no, you can just find out. Even on telephone also you can make an enquiry and pass on

the information. If it is true, you can say it is going on.

SHRIMATIGEETA MUKHERJEE. The fire started in the morning and it is now six o'clock in the evening. If it is still on fire, then the safety of the Members of the House is also at stake. We must know the situation.

MR CHAIRMAN. Before adjourning we will try to get the information.

SHRIMATI GEETA MUKHERJEE. How, Sir?

MR CHAIRMAN. If you are so much concerned, you wait for five minutes. At 6.05 we will adjourn. We will try to get the information till that time and then adjourn.

SHRIMATIGEETA MUKHERJEE. Are you asking me to start, Sir?

MR CHAIRMAN (SHRI THAMBI DURAI). If you are interested. Otherwise I will call some other Member.

SHRIMATI GEETA MUKHERJEE (Panskura). I am very much interested in the question of price rise. That is why I do not want that this be taken in a light manner at the end of the day. I want the Minister in charge to be here because I have to make certain personal appeals to him as I am a woman. From that point of view I want to place the whole case. Therefore I am beginning and I believe that tomorrow the Finance Minister will give me the hearing.

We are all absolutely flabbergast with the situation and extremely perturbed. This question needs very serious consideration and examination from the point of view of the policies, from the point of view of what can and should be done and whether those measures are being taken, as well as there are other questions, such as the parity of price of agricultural goods and industrial goods. From that angle it has to be considered and from the point of view of the consumer goods also it has to be considered.

Therefore, this question, at the moment, is most serious and I hope it will be like that. .
(Interruptions)

AN HON. MEMBER. It is already six o'clock, Sir.

MR CHAIRMAN. I have told that for another five minutes we can continue.

18.00 hrs.

SHRIMATIGEETA MUKHERJEE. Sir, I want to know how many minutes they will take to put a telephone call to Shastri Bhawan to find out the position. (Interruptions)

SHRI RAM NAIK (Bombay North). Sir, I have a point of order.

MR CHAIRMAN. Under what rule you want to raise your point of order?

SHRI RAM NAIK. Sir, the rule is that the House is to adjourn at 6 O'clock. If the time of the House is to be extended, you will kindly get the sense of the House before it is extended. I would only request you to take the sense of the House and then say "the House is extended by 5 minutes or 10 minutes."

MR CHAIRMAN. The House used to sit up to 7 O'clock till the Finance Bill is passed. But Shrimati Geeta Mukherjee and some other Members said that the House should adjourn at 6 O'clock today because at the fag end of the day she does not want to speak on the subject of price rise. Then I asked the sense of the House. All of you accepted at the time. In the meantime, she also wanted to know what is happening in Shastri Bhawan. She wanted to know the position in Shastri Bhawan before the adjournment of the House. Then I said we can extend the time of the House by five minutes so that we can know the position within that extended time. Then only I allowed the extension of the time of the House. If you had objected to the extension at that time, I would have adjourned the House at 6 O'clock. The moment it was accepted, the House was

extended. Now, the Minister has come and he wants to say something on this

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) Mr. Chairman, Sir, I was in the Rajya Sabha and had not received any direction. When the fire broke out I personally visited the accident site. A thorough inquiry has been ordered into this incident. We are looking into the lacunae in safety measures in Government buildings. Strict action would be taken against the concerned officials if such incidents occur in future. Tomorrow a full report about this incident will be given in the House. (*Interruptions*) .. So far as the fire is concerned it

broke out at 7.30 a.m. and I went there around 8.30 or 9.00 a.m. When I was there the fire had been fully extinguished and the situation had been brought under control. Tomorrow I shall come with the full details. (*Interruptions*)

[*English*]

MR. CHAIRMAN: Madam, you can continue your speech tomorrow.

18.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 4, 1990/ Vaisakha 14, 1912 (Saka)
